

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 428
IB/448/ND/2020

IN THE MATTER OF:

| | | |
|---------------------------------|-----|------------|
| Prabhatam Advertising Pvt. Ltd. | ... | Applicant |
| Versus | | |
| Panoptes India Pvt. Ltd. | ... | Respondent |

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|------------------|---|
| For the RP | : Mr. Mohit Nandwani, Adv. in IA No. 6043/2022 Mr. Deepak Garg, RP |
| For HDFC Bank | : Mr. Shailendra Singh, Adv. and Mr. Abhyuday Dhasmana Adv. |
| For Respondent 6 | : Mr. Maitreyee Mishra, Adv. in IA 6300/2022 |
| For the ex-mgt. | : Ms. Priyanka Sethia, Mr. Rajive Rana, Mr. Sushil Navani, Advs. |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **31.07.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)